

**National Company Law Tribunal**

**Allahabad Bench**

**CP No.01/ND/2012**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF  
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL  
ON 01.09.2017**

**NAME OF THE COMPANY: Kaila Devi Real estate Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/S 397-398 of Companies Act, 1956**

**SL. NO.      Name      Designation      Representation      Signature**

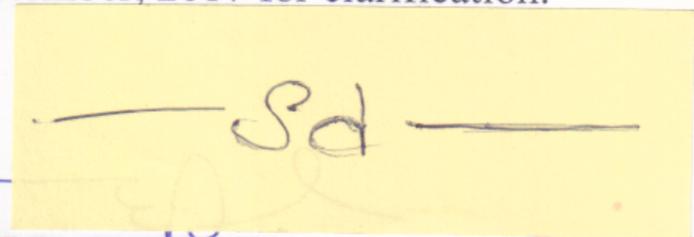
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**CP No.01/ND/2012**

The case is reserved for pronouncement of order, wherein arguments of both the parties were earlier heard. However, from a perusal of pleadings and scrutiny of the present case it is found that an identical nature matter among the similar parties is now pending before this Bench, wherein the parties in C.P.No.93/ND/2015, wherein, a mediation process is going on. Therefore, we feel appropriate to know as to whether judgment/order that may be passed by this Court may have directed/implication or otherwise on the process of mediation in CP No.93/ND/2015.

Hence, the matter be listed on 13<sup>th</sup> September, 2017 for clarification.



**Shri H.P. Chaturvedi, Member (Judicial)**

Dated:01.09.2017

Typed by:  
*Kavya Prakash Srivastava*  
(Stenographer)